CENTRAL ADMINISTRATIVE TRIBUTAL CUTTACK SENCH: CUTTACK

ORIGINAL APPLICATION NOS.454/97, 465/98, 301/99 AND 550/2000 Cuttack this the 1711 day of April/2003

IN 0 .A.454/97

Purna Chagarida & Ors.

Applicants

-Versus-

Union of India & Others

Respondents

IN 0 .A. 165/98

G. Shujang, Rao & Ors.

Applicants

-Versus-

Union of India & Others

Respondents

M 0.A.301/99

Gangadha: Behera & Others

Applicants

-Versus-

Union of India & Others

Respondents

IN 0.4.550/2000

B. Mohapatsa & Others

Applicants

-Versus-

Union of India & Others

Respondents

FOR INSTRUCTIONS

Whether it be referred to reporters or not? 1.

Whether it be circulated to all the Benches of the 2. Central Administrative Tribunal or not?

(M.R.MOHENTY)

MEMBER (JOICIAL)

SOM (BM.

VICE_CHAIRMAN

C NTRAL ADMINISTRATIVE TRIBUNAL. CUTTACK BENCH: CUTTACK

SARRY NO.

ORIGINAL APPLICATION NOS.454/97,465/98,301/99 AND 550/2000 Cuttack this the 17% day of April/2003

CORAM :

THE HON'BLE SHRI B.N. SOM, VICE_CHAIRMAN
AND
THE HON'BLE SHRI M.R. MOHANTY, MEMBER (JUDICIAL)

IN 0.A.454/97

- 1. Purna Chandra Parida, aged about 41 years, S/o. kram Parida, a resident of Village: Bachhara PO.J. cni, District: Murda
- 2. Suren Iranath Subudhi, aged about 41 years, S/o. N. Subudhi, a resident df Village: Bachhara PO-Joni, Dist: Khurda
- 3. Suda van Sahoo, aged about 38 years, S/o.B.K.Sahoo a re ident of Village: Bhansar, PO-Harirapur, Dist Khurda
- 4. Prafilla Kumar Mangaray, aged about 38 years, S/o. P.N. Jangaray, a resident of Village-Behenta, PO-Garh matiapara, District Puri
- 5. Bija a Kumar Nanda, aged about 41 years, S/o.K.C. Nanda, a resident of Village: Dhalpur, PO-Dhalpur Dist Dhenkanal
- 6. D.B. Jajo, aged about 40 years, S/o.D.A.Naidu, a resigent of Village: Jatni, PO:Jatni, Dist.Khurda
- 7. Baba i Charan Rout, aged about 40 years, 5/o.B.B.
 Rout, a resident of Village: Raghunathpur, PO_Barang,
 Dist Khurda
- 8. Nimed Charan Nayak, aged about 36 years, S/o.J.Nayak, a relident of Village/PO_Sarakana, District_Murda
- 9. Bhag rathi Behera, aged about 36 years, S/o.R.M.
 Beh Ca, a resident of Village: Niranjanpur, Po_Kantia,
 Dis . Rhurda
- 10. Tranokyanath Dash, aged about 39 years, S/o. P.C.
 Das a resident of Village: Rajendrapur, PO_Kabirpur
 Dis Cuttack
- 11. Tri ith Samantray, aged about 36 years, S/o.B.N.
 Samantray, a resident of Village: Wayapur, PO_Beraboi,
 Dis Puri
- 12. Abh manyu Khandayatray, aged about 41 years, S/o.
 Y. Ray, a resident of Village: Charkata, PO_Mandarbasta
 Dis _ Khurda

- 13. Sareswir Sahoo, aged about 40 years, S/o.S.S.Sahoo, a resilent of Village: Rajabazar, PO:Jatni, Dist-Surda
- 14. Santos: Kumar Panigrahi, aged about 37 years, S/o.G. Panigrahi, a resident of Village: Harijan Sahi, VO_Berhampur, Dist_Ganjam
- 15. Anatha Sethi, aged about 37 years, S/o.N.Sethi, a respect of Village: Bachhara, PO: Jatni, Dist. Khurda
- 16. Arakhi a Behera, aged about 37 years, S/o.N.K.Behera, a restent of Village: Raghunathpur. PO_Barang, Dist_surda
- 17. Kapil Jath Nayak, aged about 41 years, S/o.P.Nayak a resident of Vill-Bachhara, PO-Jathi, Dist-Khurda

All and Registered Substitutes under Divisional Supernatendent, Murda Road, South Eastern Railway/ East Coast Railway, Murda Road Division, Jatni, District: Murda

Applicants

By the Advecates

M/s.Biswajit Mohanty-I S.Patra

VERSUS

- Union of India represented through General Manager, South Sastern Railway, Garden Reach, Calcutta, West langal
- 2. Divis onal Railway Manager(P), Khurda Road, South Eastern Railways, Jatni, Dist Knurda
- 3. Divis onal Railway Manager, Khurda Road Division, South Bastern Railway, Jatni, District: Khurda
- 4. Divis onal Transport Inspector (C) Khurda Road Division, South Eastern Railways, Jatni, District: Khurda

Respondents

By the Adv cates

M/s.B. Pal p.C.Panda S.K.Ojha

IN O.A.NO.465/98

- 1. G. Bhijang Rao, aged about 47 years, S/o.Late Chalapati Rao, At: Balichhak Sahi, PO_Jatni, Dist_Khurda
- 2. Hari ar Mohapatra, aged about 44 years, S/o.Banchhanidhi Mohapatra, At/PO-Haladipada, Dist.Puri
- 3. Pita bar Baral, aged about 44 years, S/o.Late Rama Chan ra Baral, Village/PO_Guali Gorda, Dist_Puri
- 4. Kelu Charan Pradhan, aged about 45 years, S/o.Balabhadra Prad an, At: Mandarbasta, PO_Salepur, Dist_Puri

- 5. Purn Chadra Baral, aged about 44 years, S/o.Late Rama Chandra Baral, Vill/PO_Guali Gorda, Via:Belanga, Dist Puri
- 6. Ajay Kumar Bharimal, aged about 44 years, S/o.Prabhakar Bhar mal, At: Dokanda, Po.Kanas, Dist_Puri
- 7. Purn Chandra Biswal, aged about 44 years, S/o.Bhabani Biswal, At: Nuagarh, PO_Delang, Dist_Puri
- 8. Prom 1 Kumar Bhola, aged about 45 years, S/o.Pabana Bhol , At/PO_Ramachandi, Dist_Puri
- 9. Upenera Jena, aged about 45 years, S/o.Lingaraj Jena, At: Batal, PO:Motari, Dist_Puri
- 10. Sri Hayanath Parida, aged about 45 years, S/o.Late Nidh Parida, At:Chanagorada, PC.Patanakia, Dist-Puri
- 11. Rajki hore Jena, aged about 44 years, S/o.Late Praha lad Jena, At: Eatal, PO_Motari, Dist_Puri
- 12. Pramo a Kumar Pradhan, aged about 45 years, S/o.Late Kaile h Chandra Pradhan, At:Gobardhanpur, PO_Pipili, Dist_uri
- 13. Tring h Mangaraj, aged about 45 years, S/o.Rahas Mangaraj, At:Aswathapari, PO_Kanas, Dist_Puri
- 14. Gandh rb Biswal, aged about 45 years, S/o.Bhabani Biswal, At: Nuagarh, PO_Delang, Dist_Puri
- 15. Bipin Kumar Balbantray, aged about 46 years, S/o. Jayak ushna Balbantray, At/PO_Motari, Dist_Puri
- 16. Niran an Balabantaray, aged about 46 years, S/o.Arta Balabartaray, At/PO_Motari, Dist_Puri
- 17. Raghu ath Pradhan, aged about 45 years, S/o.Sambhu Pradha, At: Khairikuda, PO_Guali Gorda, Dist_Puri
- 18. Sri N yarjuna Mohapatra, aged about 45 years, S/o.Bi abani Mohapatra, At: Aragad, PO_Godiput Matia ara, Dist_Puri

ADMIN)

- 19. Pabitia Mohan Pradhan, aged about 45 years, 5/o.
 Kaila a Chandra Pradhan, At:Gobardhanpur, PO_Pipili,
 Dist_Nuri
- 20. Ashok Amar Paikray, aged about 45 years, S/o. Dibyasingh Paikray, At: Manitiri, Po. Godoput Matiapara, Distripri
- 21. Krupas indhu Mohapatra, aged about 45 years, S/o.Late Prahai ad Mohapatra, At/PO: Kantia, Dist_Puri
- 22. Sopens ar Mohapatra, aged about 45 years, S/o.Late Prahal ad Mohapatra, At/PO_Kantia, Dist_Puri
- 23. Debraj Rana, aged about 45 years, S/o. Budhinath Rana, At: Bot 1, PO: Motari, Dist-Puri
- 24. Gandu Pehury, aged about 45 years, S/o.Mayadhar Dehury, At: No hua, PO_Mahapada, Dist_Dhenkanal
- 25. Bibhut Bhusan Jena, aged about 45 years, S/o.Bamdev Jena, 1:Podapada, PO; Arugul, Dist-Murda

- 26. Pradec, Kumar Jena, aged about 44 years, S/o.Nanda Kisho; Jena, At:Haripur, PO:Godiput Matiapara, Dist-Duri
- 27. Subasi Chandra Panda, aged about 44 years, S/o.Surendrana th Panda, At: Haripur, PO: Godoput Matiapara, Dist_Puri
- 28. Rabindranath Mohapatra, aged about 45 years, S/o.
 Bansichar Mohapatra, At:Parapada, PO:Godiput Matiapara,
 Dist-Pari
- 29. Bhaskir Rana, aged about 45 years, S/o.Purna Chandra Rana, At: Khudapur, PO_Bhimpur Padanpur, Dist_Puri

Applicants

By the Advocates

M/s.Biswajit Mohanty - I S.Patra

-Versus-

- 1. Union of India represented through General Manager South Eastern Railway, Garden Reach, Cabcutta, West Engal
- 2. Divis and Railway Manager (P), Khurda Road, South Eastern Railways, Jatni, Dist Murda
- 3. Divisional Railway Manager, Khurda Road Division, South Eastern Railway, Jatni, Dist-Khurda
- 4. Divis phal Transport Inspector(C), Khurda Road Division, South Eastern Railway, Jatni, Dist Khurda

Respondents

By the Adv cates

Mr.C.R.Mishra Mr.B.Pal

IN O.A.NO.301/99

- 1. Gangae ar Behera, aged about 42 years, S/o.Krushma Beher, a resident of Vill/PO-Notari, Dist-Puri
- Chandakanta Parida, aged about 40 years, 5/o.Bhikari Parida a resident of Vill-Jagadalpur, PO-Delang, Dist-Pari
- 3. Akshy Harichandan, aged about 11 years, S/o.Dhaneswar Harichandan, a resident of Vill/PO-Motari, Dist-Puri
- 4. Bisur Mangaraj, aged about 39 years, Son of Late Agadh, Mangaraj, a resident of Vill/PO-Motari, Dist-Puri
- 5. Nalu artha, aged about 42 years, Son of Kalu Martha a resident of Vill/PO_Ghoradia, Dist_Puri
- 6. Sarat Kumar Dalai, aged about 42 years, Son of Bhimsen Dalai a resident of Vill/PO_Motari, Dist_Puri
- 7. Heman a Rumar Harichandan, aged about 39 years, S/o.
 Debar j Harichandan, a resident of Vill-Gada Kalupada,
 PO-Mo ari, Dist-Puri

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- 8. Dukhi S yama Palai, aged about 40 years, S/o.
 Abhiman u Palai, a resident of Vill/Jagadalpur,
 PO_Delag, Dist_Puri
- 9. Sanjay haral, aged about 39 years, S/o.Bhimsen Baral a resident of Vill/PO_Motari, Dist_Puri
- 10. Bharat jumar Balabantaray, aged about 39 years, S/o. lage Pitabas Balabantaray, a resident of Vill/ Jagadal ur, PO-Delang, Dist-Puri
- 11. Sarat Amar Patra, aged about 42 years, S/o.Brajabandhu Patra, gresident of Vill/PO_Birapurusottampur, Dist_Puri
- 12. Swadhin Kumar Nayak, aged about 39 years, S/o.Babaji Nayak, resident of Vill/PO-Motari, Dist-Puri
- 13. Bijay P mar Samantaray, aged about 41 years, S/o. late Pabani Camantaray, a resident of Vill/Jagadalpur, PO_Delanga Dist-Puri
- 14. Subash Ghandra Balabantaray, aged about 39 years, S/o. Baikunt), a Balabantaray, a resident of Vill/Jagadalpur PO_Dela ga, Dist_Puri
- 15. Gopinat Harichandan, aged about 40 years, S/o. late Gobind Harichandan, a resident of Vill/PO_Motari, Dist_Puji
- 16. Ratnaka, Mohapatra, aged about 41 years, S/o. late Kalucha an Mohapatra, a resident of Vill-Sudhagar, PO_Tipu i, Dist_Puri
- 17. Gunanid i Mohapatra, aged about 40 years, 5/o. late Kakata bhapatra, a resident of Vill-Sudhagar, PO-Tipuri, Dist-Publ
- 18. Pramod umar Harichandan, aged about 41 years, S/o. Brundak n Harichandan, a mesident of Vall/PO_Motari, Dist_Pu i
- 19. Krushna Chandra Balabantaray, aged about 41 yrs., S/o. Baikunt a Balabantaray, a resident of Vill-Jagadalpur, PO-Dela ga, Dist-Puri
- 20. Rudarta Khan, aged about 42 yrs., S/c. late Hamid Khan, a resignt of Vill/PO-Motari, Dist-Puri
- 21. Prakash Kumar Chhotaray, aged about 41 yrs., S/o.Gangadhar Chhotar y, a resident of Vill/PO_Motari, Dist_Puri
- 22. Madhusujan Samantaray, aged about 40 yrs., S/c.late Kuber Samantajay, a resident of Vill/PC_Balabhadrapur, Dist_Puri
- 23. Narendr Champati, aged about 42 yrs., S/o. late Upendra Champat, a resident of Vill/PO-Motari, Dist-Puri
- 24. Duttibe an Chhotaray, aged about 41 yrs., S/o. late
 Banchha idhi Chhotaray, a resident of Vill/PO_Balabhadrapur
 Dist_Publi
- 25. Sridhar Patra, aged about 39 yrs., S/o.Somanath Patra, a resident of Vill-Birapurusottampur, PO-Pipili, Dist-Puri
- 26. Suryama i Samal, aged about 42 yrs., Son of late Copinath Samal, t_Baharpampu, PO_Ghanatala, Dist_Cuttack

- 27. Surath Chandra Paikaray, aged about 42 yrs., S/o. late Notabar Paikaray, a resident of Vill-Jagadalpur, PO-Del aga, Dist-Puri
- 28. Bhaska Palai, aged about 39 yrs, S/o. late Harihar Palai, a resident of Village-Jagadalpur, PO-Delanga, Dist-Pari
- 29. Gopina h Sahoo, aged about 42 yrs., S/o. late Ghana Sahoo, a resident of Vill-Uaspadar, PO_Kalupada, Dist_Flurda
- 30. Bharat Kumar Bhatta, aged about 41 yrs., S/o.Kamgati Bhatta a resident of Vill-Sailo Nuagaon, PO-Gobindapur, Dist-C.ttack
- 31. Siba Plasad Pradhan, aged about 39 yrs., S/o. Hadibandhu Pradhal, a resident of Vill-Mundal, PO-Kalapada, Dist-Eurda
- 32. Tutun phanty, aged about 40 yrs., S/o.Bhagabat Mohanty, a resignt of Vill-Rampa, PO-Barimount, Dist-Jajour
- 33. Brunda an Pradhan, aged about 42 yrs., S/o.Daitari Pradha, a resident of Vill-Nipur, POLSingh Barampur, Dist-Pari
- 34. Pravak r Mangaraj, aged about 39 yrs, S/o.Bhaskar Mangar j, a resident of vill-Kariapada, PO-Ghodadia, Dist-Pori
- 35. Ulash aliarsingh @ Ullash Chandra, aged about 41 yrs., S/o. D bakar Baliarsingh, a resident of Vill-Kamuna, PO-Ara al. Dist-Puri
- 36. Gundic a Pradhan, aged about 39 yrs., S/o.Prahallad Pradha, a resident of Vill-Jamuna, PO_Aragal, Dist_Puri
- 37. Susant Kumar Martha, aged about 40 yrs., S/o.Prafulla Kumar martha, a resident of Vill-Jamuna, PO_Argal, Dist_Firi
- 38. Dukhis yam Baldarsingh, aged about 39 yrs., S/o. Sanata Baliarsingh, a resident of Vill-Jamuna, PO-Argul, Dist-Puri
- 39. Pramod Kumar Mangaraj, aged about 41 yrs., S/o.Kailash Mangar j, a resident of Vill/PO_Ghoradia, Dist_Puri
- 40. Sarat Cartha, aged about 40 yrs., S/o.Benudhar Martha a resigent of Vill-Jamuna, PO_Aragul, Dist-Puri
- 41. Rabind a Kumar Jena, aged about 39 yrs., S/o.late Nataba Jena, a resident of Balol, PO_Motari, Dist_Puri

All ar Registered Substitutes under Divisional Superintendent and Divisional Personnel Officer, Khurda Road, South Eastern Railway/East Coast Railway, Khurda Road Division, Jatni, Dist Khurda

Applicants

By the Advo ates

M/s.Biswajit Mohanty S.Patra

-Versus-

- 1. Under of India represented through General Manager, South Eastern Railway, Garden Reach, Calcutta, West Bengal
- 2. Divisional Railway Manager (P), Khurda Road, South Eastern Railways, Jatni, Dist. Khurda
- 3. Div ional Railway Manager, Khurda Road Division, South Eastern Railway, Jatni, Dist_Khurda
- 4. Divisional Transport Inspector(C), Knurda Road Division, South Eastern Railways, Jatni, Knurda

Respondents

By the Adposates

Mr.D.N. Mishra Mr.B. Pal

O.A.NO.550/2000

- Baik ntha Mohapatra, aged about 42 yrs., S/o.
 Abhimanyu Mohapatra, At-Amalanga, PO-Delanga, Dist-Puri
- 2. Prahilad Behera, aged about 43 yrs., S/o.Balaram Behera, At/Gopinathpur, PO_Jatni, Dist_Khurda

Applicants

By the Ad cates

Mr.B.Dash

-Versus-

- 1. Union of India represented through General Manager, S.E. ilway, Garden Reach, Calcutta-43
- Divisional Railway Manager, S.E.Railway, Khurda Road Division, Jatni, Dist. Khurda
- 3. Sr.D. isional Personnel Officer, S.E.Railway, Khurda Road Division, Jatni, Dist.Khurda
- 4. Statin Superintendent of S.E.Railway, Khurda Road, Jatni Dist-Khurda
- 5. Divisional Operating Superintendent, Khurda Road Division, S.E.Rly., Jatni, Dist. Khurda

Respondents

By the Adv cates

Mr.A.K.Misra Mr.A.Pal Mr.B.Pal Mr.C.R.Mishra

ORDER

MR.B.N.SO, VICE_CHAIRMAN: In all the four Original Applications the point to be decided by us being one and the same, this common order will govern the field. For the sake of convenience, we may as well deal with O.A.454/1...

- Purna Chandra Parida and 16 others have filed 0. 454/97 seeking direction to Respondents/Railways for enga ement as substitutes against day to day casualities/vacancie, inter alia alleging the inaction of the Respondents in engaging them as substitutes although their juniors/freshers have been engaged as such. The applicants claiming to be the registered substitutes of the year 1971-72 under Division 1 Superintendent, S.E.Railway, Khurda Road have also assilled this action of the Respondents are illegal, arbitrar, mala fide, discriminatory and violative of Articles 14 and 16 of the Constitution.
- The applicants, as stated earlier, have claimed hat they were registered by the Respondents as substitutes on various dates between November, 1971 to March, 172. They have further claimed that their names were recorded in the register maintained in the office of Respondent No.3. They have submitted under Annexure—A/1 (said to be a sample copy of the orders) showing their registration as substitutes. They have also indicated the stations of engagement as substitute by the Respondents. The applicants have further alleged that by ignoring the entire; ocedure, the Respondents have absorbed some

outsiders as substitutes and they have also cited names of cartain substitutes who are claimed to be junior to them against permanent posts. Inspite of the direction of the Divisional Personnel Officer, S.E.Railway, Garden Reach vide his letter dated 10.10.79 that engagment of substitutes should be made strictly on the baris of seniority, the Respondents followed the policy of pick and choose and thus denied opportunity to the applicants for being regularly engaged. They have further stated that it was in the last part of 1996 that the opplicants came to know that the authorities had star id engaging freshers as substitutes. The applicant; further stated that although there existed requirement of substitutes in the posts of token porter, time points man, lever man and gate man, the Respondents did not call them to duty. Thus being aggrieved, they have approached this Tribunal seeking direction to Responden s as referred to earlier.

- Respondents, in their counter have refuted all the claims of the applicants to which the applicants have file rejoinder and Respondents have also submitted reply to ejoinder. Applicants have also furnished additional verification enclosing thereto certain documents regarding engagement of some of them by the Respondents during 19 7-81.
- 5. We have heard the learned counsels for both the sides and perused the materials available on record. Responder s have raised the question of limitation by stating that the cause of action having been arisen in

the year 1971-72 and this Original Application having been filed 25 years/ i.e. in the year 1997, the same is liable to be dismissed on the ground of limitation alone. They have laid stress on the point that the applicants at the time of their registration as substitutes. as claimed by them, were in the age group of 10 - 16 years. date of The applicants being minor on the purported application were not all juris and as such not entitled for registration as substitutes. They have formally denied that the applicants were ever registered as substitutes in 1971-72. The Respondents have also denied the existence of any document like one submitted by the applicants under Annexure A/1. They have further pointed out that the case of the applicants is contradictory, because, while they are claiming to have been registered substitutes, in the prayer they have asked for engagement against day to day casualities/vacancies. They have also averred that even if the applicants were ever engaged as substitutes, the very fact that they do not claim any engagement between the period 1980-81 and 1997 make them ineligible for being considered for engagement as substitutes in terms of Establishment Sl. No. 244/84 (under the Heading Screening which stipulates as follows:

"If a casual labour who was earlier discharged from service on completion of work or for want of further productive work has not worked on the Railways again in the preceeding two calendar years his name should be struck off from the casual labour register".

The Respondents have also denied the allegation that any person viz. Chandra Sekhar Barik, T.N.Pradhan and

Nakul Bari were ever working as substitutes under Chief D.T.I., Knu da. Repudiating the chart showing stations of engagement of the applicants, the Respondents have stated that the same cannot be dependent upon, because, it does not disclose the length of engagement and/or days' of engagement of the applicants, thus making it difficult for verification. The Respondents have, by filing a reply, denied that the certificates of enrolment of the applicants during the same period between 1977-1981 are Lat authentic being not accompanied with engagement letters enrolling the applic ats as substitutes issued by the Divisional personnel Officer and that on verification of records no such engagement letters were found to have been issued by the Sr.Div sional Personnel Officer. The Respondents have further stated that the substitute register maintained by the Road Division shows that the applicants were never eng jed as substitutes nor were they paid any wages nor their names were takenforward in the substitute register, that after 10.10.1979, the engagement of substitut s was done at the Division level with the approval of General Manager/ For the engagement done prior to that date by the Division only wages were paid through station pay order, signed by the divisional authority and therefore, the Respondents submitted that had the applican a been engaged as substitutes their names should have been reflected in the substitute register. The issue which needs to be resolved here is to determine whether the applicants are entitled to relief that they have claimed and as to whether they

were registered as substitutes by the Respondents during the year 1977. The story of the applicants is that they were registered during the year 1971-72, but were given engagement during the period 1977-81. Although to prove their point the applicants have relied on the strength of the letter of the Respondents at Annex re-A/1 as well as certificates of engagement under Annaxure A/4, the Respondents have repudiated the authoriticity of both these documents. With regard to Annex re-A/1, they have denied the existence of any office file bearing Index No. "P-3/1-A" Further they have stated that even for the argument's sake this letter did exist, it could not have helped the applicants for registering themselves as substitutes, because the letter contained an instruction that the Selection Board could appoint a candidate provided he was in the age limit between 18 & 25 years. As the applican, during the year 1971-72 are found to be within a e group of 10-16 years, they could not have been registered as substitutes. As regards Annexure_A/4 the Respondents have disputed the authenticity of this document for the reason they have explained in

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the counter.

A few questions arose out of this application which has a not been answered satisfactorily by the applicants, i.e., whether the Respondents could have registered some workers 7 to 8 years earlier for engagement and whether administratively it was feasible to maintain such list/for years together and if the

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applicant; were actually engaged as substitutes sometimes in 1977, 1978, 1980 and 1981, according to their own admission, why they were not engaged till 1997, when they approached this Tribunal in the present O.A. They had inexplica le reasons remained dormant all these years. As a result aving not been engaged for so many years they could not have retained their status as substitutes in terms of Estt.S. No.244/84 dated 12.12.1984. Thus this point remains u controvertible. And having remained silent for somany years they are liable to lose their right to agitate the matte. It has been brought to our notice by the Respondents that similar issue came up before this Tribunal in 0.A.32 /98. In that case, applicants (15 in number) claimed to have wirked as substitutes on different dates in 1978 at Gurudi hatia Railway Station and produced certificates of engage ant from the Station Master. Thereafter neither they were engaged nor did they agitate. The Tribunal found that the eriod of engagement during 1978-79 was 3 to 20 days, but they approached the Tribunal 21 years after the last engament under the Railways. The applicants could not clarity as to why they had remained silent for the last 21 years. Neither they had indicated if they had ever preferred any representation to the departmental authorities during the intervening period praying that they should be reengaged, Having regard to these facts of the case, the Tribunal keld that the applicants were not entitled to get engag ment under the Respondents.

8. In the instant case also the period of engagement

(notwithstanding that the certificates produced by the applicants the authenticity of which is in doubt) of the applicants were very short and that for over decade and a half the remained out of sight in the matter. It is because of the efflux of time the relevant documents/ registery b came unavailable with the Respondents. The latter have, however, brought before us the register of substitutes that they are maintaining since 1997 in a bound form and for the earlier period, the documents are maintaged in respective files. But the registers for the years from 1970 to 1980 were not available for good reason. This inordinate delay in ventilating the grievance shares at the applicants and the same is incurable. Onus lies on the applicants to prove with reference to official documents in their possession the fact of their registration, to produce certificates of enrolment and to offer explanations for remaining silent for over 16 to 19 years. But they had failed to comply with these squirements of the case.

9. In view of the preceeding discussions, we are of the view that the applicants in 0.A.454/97 as well as in other three OAs have not been able to make out a case for any of the reliefs prayed for. Accordingly, the the four Ori inal Applications fail. No costs.

(M Soff M-R) SHANTY MEMICACTION

SOLL-B. A. SOM W

Bjy